

>

Title: Papers laid on the Table of the House by members/Ministers.

THE MINISTER OF MINORITY AFFAIRS (SHRI A.R. ANTULAY): I beg to lay on the Table—

- (1) A copy of the Forty third Report (Hindi and English versions) of the Commissioner Linguistic Minorities for the period from July 2004 to June 2005 under article 350 (B) (2) of the Constitution.

- (2) A copy of the Explanatory Note (Hindi and English versions) of the Report mentioned at (1) above.

(Placed in Library, See No. LT . 4946/2006)

THE MINISTER OF SHIPPING, ROAD TRANSPORT AND HIGHWAYS (SHRI T.R. BAALU): I beg to lay on the Table a copy of the Memorandum of Understanding (Hindi and English versions) between the Ennore Port Limited and the Department of Shipping, Ministry of Shipping, Road Transport and Highways, for the year 2006-2007.

(Placed in Library, See No. LT. 4947/2006)

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI B.K. HANDIQUE): On behalf of Shri Mani Shankar Aiyar, I beg to lay on the Table a copy of the Report on the State of the Panchayats- A Mid-Term Review and Appraisal-2006 (Volumes I to III) (Hindi and English versions).

(Placed in Library, See No. LT . 4948/2006)

THE MINISTER OF TOURISM AND CULTURE (SHRIMATI AMBIKA SONI): I beg to lay on the Table—

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956:-
 - (i) Review by the Government of the working of the Ranchi Ashok Bihar Hotel Corporation Limited, Ranchi, for the year 2004-2005.

 - (ii) Annual Report of the Ranchi Ashok Bihar Hotel Corporation Limited, Ranchi, for the year 2004-2005, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(Placed in Library, See No. LT . 4949/2006)

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRIMATI SUBBULAKSHMI JAGADEESAN): On behalf of Shri Dayanidhi Maran, I beg to lay on the Table an explanatory statement (Hindi and English versions) giving reasons for immediate legislation by the Indian Telegraph (Amendment) Ordinance, 2006, under rule 71 (2) of the Rules of Procedure and Conduct of Business in Lok Sabha.

(Placed in Library, See No. LT. 4950/2006)

THE MINISTER OF DEFENCE (SHRI A.K. ANTONY): I beg to lay on the Table –

(1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956:-

- (a) (i) Review by the Government of the working of the Bharat Electronics Limited, Bangalore, for the year 2005-2006.
- (ii) Annual Report of the Bharat Electronics Limited, Bangalore, for the year 2005-2006, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT . 4951/2006)

- (b) (i) Review by the Government of the working of the Mishra Dhatu Nigam Limited, Hyderabad, for the year 2005-2006.
- (ii) Annual Report of the Mishra Dhatu Nigam Limited, Hyderabad, for the year 2005-2006, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT . 4952/2006)

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI B.K. HANDIQUÉ): I beg to lay on the Table a copy each of the following Ordinances (Hindi and English versions) under article 123 (2) (a) of the Constitution:-

- (i) The National Council for Teacher Education (Amendment and Validation) Ordinance, 2006 (No. 2 of 2006), promulgated by the President on the 11th September, 2006.
- (ii) The Indian Telegraph (Amendment) Ordinance, 2006 (No.3 of 2006), promulgated by the President on the 30th October, 2006.

(Placed in Library, See No. LT . 4953/2006)

THE MINISTER OF STATE IN THE MINISTRY OF SHIPPING, ROAD TRANSPORT AND HIGHWAYS (SHRI K.H. MUNIYAPPA): I beg to lay on the Table—

(1) A copy each of the following Notifications (Hindi and English versions) under section 10 of the National Highways Act, 1956:-

- (i) S.O 1346 (E) published in Gazette of India dated the 23rd August, 2006 regarding acquisition of land for the purpose of building (widening six/eight laning) of Nation Highway No. 8, including improvement of Rajokari Junction in the National Capital Territory of Delhi.
- (ii) S.O 1214 (E) published in Gazette of India dated the 28th July, 2006 regarding acquisition of land for building, maintenance, management and operation of National Highway No. NE-II (Eastern Peripheral Expressway (Baghpat Section) in the State of Uttar Pradesh.

- (iii) S.O 1247 (E) published in Gazette of India dated the 2nd August, 2006 regarding acquisition of land for building, maintenance, management and operation of National Highway No. NE-II (Eastern Peripheral Expressway (Ghaziabad Section) in the State of Uttar Pradesh.
- (iv) S.O 1286 (E) published in Gazette of India dated the 10th August, 2006, containing corrigendum to the Notification No. S.O. 734 (E) dated the 18th May, 2006 (in Hindi version only).
- (v) S.O 1288 (E) published in Gazette of India dated the 11th August, 2006 regarding acquisition of land for public purpose of construction of Gorakhpur Bypass, including Rapti Bridge (Lucknow- Gorakhpur Section) of National Highway No. 28 in the State of Uttar Pradesh.
- (vi) S.O 1281 (E) published in Gazette of India dated the 10th August, 2006 regarding acquisition of land for public purpose of building (four-laning) maintenance, management and operation of National Highway No. 2 (Kanpur-Varanasi Section) in the State of Uttar Pradesh.
- (vii) S.O 1307 (E) published in Gazette of India dated the 14th August, 2006 regarding acquisition of land for public purpose of building, maintenance, management and operation of National Highway No. NE-II (Eastern Peripheral Expressway (Gautam Budh Nagar Section) in the State of Uttar Pradesh.
- (viii) S.O 1468 (E) published in Gazette of India dated the 11th September, 2006 regarding rates of fees to be recovered from the users of the Chandra Sekhar Azad Bridge on the Ganga river on National Highway No. 96 (Uttrola- Faizabad- Allahabad Section) in the State of Uttar Pradesh.
- (ix) S.O 1489 (E) published in Gazette of India dated the 13th September, 2006 making certain amendments in the Notification No. S.O. 717 (E) dated the 15th May, 2005.
- (x) S.O 1502 (E) published in Gazette of India dated the 14th September, 2006 making certain amendments in the Notification No. S.O. 911 (E) dated the 15th June, 2006.
- (xi) S.O 1307 (E) published in Gazette of India dated the 14th August, 2006 regarding acquisition of land for public purpose of building, maintenance, management and operation of National Highway No. NE-II (Eastern Peripheral Expressway (Gautam Budh Nagar Section) in the State of Uttar Pradesh.
- (xii) S.O 1593 (E) published in Gazette of India dated the 25th September, 2006 regarding acquisition of land for public purpose of building (widening/Four-laning etc.), maintenance, management and operation of National Highway Nos. 2 and 25 (Bhognipur – Bara Section) in the State of Uttar Pradesh.
- (xiii) S.O 1598 (E) and S.O. 1599 (E) published in Gazette of India dated the 25th September, 2006 regarding acquisition of land for building (widening/Four-laning etc.), maintenance, management and operation of different stretches of National Highway No. 24 (Sitapur – Lucknow Section) in the State of Uttar Pradesh.
- (xiv) S.O 1702 (E) published in Gazette of India dated the 5th October, 2006 regarding acquisition of land for public purpose of building (four-laning) maintenance, management and operation of National Highway No. 2 (Kanpur-Varanasi Section) in the State of Uttar Pradesh.

- (xv) S.O 1769 (E) published in Gazette of India dated the 16th October, 2006 regarding omission of five kilometer stretch of the National Highway No. 222 (Bhiwandi by-pass junction to Durgadi Chowk in Kalyan City) in the State of Maharashtra.
- (xvi) S.O 1246 (E) published in Gazette of India dated the 2nd August, 2006 regarding acquisition of land for public purpose of building maintenance, management and operation of National Highway No. NE-II (Eastern Peripheral Expressway) (Faridabad section) in the State of Haryana.
- (xvii) S.O 1503 (E) published in Gazette of India dated the 14th September, 2006 regarding acquisition of land for building (widening/four-laning etc.) maintenance, management and operation of National Highway No. 10 (Bahadurgarh-Rohtak section) in the State of Haryana.
- (xviii) S.O 1380 (E) published in Gazette of India dated the 30th August, 2006 regarding acquisition of land for building (widening/four-laning etc.) maintenance, management and operation of National Highway No. 10 (Bahadurgarh-Rohtak section) in the State of Haryana.
- (xix) S.O 1695 (E) published in Gazette of India dated the 4th October, 2006 regarding acquisition of land for building (widening/six-laning, etc.,) maintenance, management and operation of National Highway No. 1 (Delhi-Ambala section) in the State of Haryana.
- (xx) S.O 1588 (E) and S.O. 1589 (E) published in Gazette of India dated the 22nd September, 2006 regarding acquisition of land for building (widening/four-laning, etc.,) maintenance, management and operation of different stretches of National Highway No. 7 (Lakhnadon-Madhya Pradesh/Maharashtra Border section) in the State of Madhya Pradesh.
- (xxi) S.O 1754 (E) published in Gazette of India dated the 12th October, 2006 regarding acquisition of land for building (widening), maintenance, management and operation of National Highway No. 26, including construction of bypasses (Jhansi-Lakhnadon section) in the State of Madhya Pradesh.
- (xxii) S.O. 1566 (E) published in Gazette of India dated the 19th September, 2006 authorizing the Land Acquisition Officer, Public Works Department, Jalandhar, to acquire land for building (widening/ four-laning, etc.), maintenance, management and operation of National Highway No. 1A, in the State of Punjab.
- (xxiii) S.O. 1596 (E) published in Gazette of India dated the 25th September, 2006, authorizing the S.D.M., Pathankot, to acquire land for building (widening/ four-laning, etc.), maintenance, management and operation of National Highway No. 15, in the State of Punjab.
- (xxiv) S.O. 1709 (E) published in Gazette of India dated the 5th October, 2006 authorizing the S.D.M., Amritsar, to acquire land for building (widening/ four-laning, etc.), maintenance, management and operation of National Highway No. 1, in the State of Punjab.
- (xxv) S.O. 1731 (E) published in Gazette of India dated the 9th October, 2006, authorizing S.D.M., Dera-Bassi, to acquire land for building (widening/ four-laning, etc.), maintenance, management and operation of National Highway No. 22, in the State of Punjab.
- (xxvi) S.O. 1766 (E) published in Gazette of India dated the 16th October, 2006 fixing the rates of fees to be recovered

from the users of Railway Over Bridge near Dera Bassi on Ambala-Kalka Section on National Highway No. 22, in the State of Punjab.

- (2) Five statements (Hindi and English Versions) showing reasons for delay in laying the papers mentioned at item no. (1 to v) of (1) above.

(Placed in Library, See No. LT . 4954/2006)

- (3) A copy of the Notification No. S.O. 1724 (E) (Hindi and English versions) published in Gazette of India dated the 6th October, 2006 entrusting stretches of the National Highway Nos. 226 and 227, mentioned therein, to the National Highways Authority of India, issued under section 11 of the National Highways Authority of India Act, 1988.

(Placed in Library, See No. LT. 4955/2006)

THE MINISTER OF STATE IN THE DEPARTMENT OF HEAVY INDUSTRY, MINISTRY OF HEAVY INDUSTRIES AND PUBLIC ENTERPRISES (SHRIMATI KANTI SINGH): I beg to lay on the Table—

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the National Automotive Testing and R and D Infrastructure Project, New Delhi, for the year 2005-2006, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Automotive Testing and R and D Infrastructure Project, New Delhi, for the year 2005-2006.

(Placed in Library, See No. LT . 4956/2006)

- (2) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956:-

- (i) Statement regarding review by the Government of the working of the Scooters India Limited, Lucknow, for the year 2005-2006.
- (ii) Annual Report of the Scooters India Limited, Lucknow, for the year 2005-2006, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT. 4957/2006)